

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SULOJAY REALTY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>SULOJAY REALTY PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	20/03/2021
3.	Authority under which corporate debtor is incorporated/registered	ROC-Kolkata
4.	Corporate Identity Number of corporate debtor	U70109WB2021PTC244037
5.	Address of the registered office and principal office (if any) of corporate debtor	OFF-B, 5th Floor, 12 Pretoria Street Kolkata, West Bengal, 700071
6.	Insolvency commencement date in respect of corporate debtor	13.12.2024 (Communicated on 18.12.2024)
7.	Estimated date of closure of insolvency resolution process	12.06.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Agarwal, IRP having Registration No. IBBI/IPA- 001/IP-P01995/2020-21/13087
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-13, Suvidha Apartments, Sector-13, Rohini, Near DC Chowk, New Delhi 110085, and Email ID- <a href="mailto:ip1387ma@gmail.com">ip1387ma@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-13, Suvidha Apartments, Sector-13, Rohini, Near DC Chowk, New Delhi, 110085, and Email ID- <a href="mailto:ip1387ma@gmail.com">ip1387ma@gmail.com</a>
11.	Last date for submission of claims	02.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SULOJAY REALTY PRIVATE LIMITED on 13.12.2024.

**The creditors of SULOJAY REALTY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 02.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 20.12.2024**

**Place: New Delhi**

**CA Mahesh Agarwal**

**Interim Resolution Professional**

**Reg No: IBBI / IPA-001/ IP-P01995/2020-21/13087**

ছগলির দেবানন্দপুরে এক ব্যক্তিকে খুনের অভিযোগে, সন্দেহ স্ত্রীর দিকে

নিম্ন প্রতিবেদন: ছগলি: হাজারমুখা পল্লিতে মৃত্যু হয়েছে এক ব্যক্তিকে। মৃত্যুর কারণ হিসেবে সন্দেহ করা হয়েছে স্ত্রীর দিকে।

মুখ্যমন্ত্রীর দেওয়া টাকা দিয়েই চুঁচড়া পুরসভার অস্থায়ী কর্মীদের দু'মাসের বেতন দেওয়া হবে!

নিম্ন প্রতিবেদন: চুঁচড়া: বিন লো টাকার দায়িত্বে মুখ্যমন্ত্রী, জি দিয়েই চুঁচড়া পুরসভার অস্থায়ী কর্মীদের দু'মাসের বেতন দেওয়া হবে।

রজত জয়ন্তী বর্ষে সমতট নাট্যমেলা

নিম্ন প্রতিবেদন: সমতট নাট্যমেলা: নাট্যমেলায় মঞ্চে তাঁর, জেনারেল, সার্বিক, প্রত্য, পঞ্চম বৈশিষ্ট্য, সোহাগী

ঝাড়গ্রামে বইমেলায় কবি সম্মেলন

নিম্ন প্রতিবেদন: ঝাড়গ্রাম: ঝাড়গ্রামে অনুষ্ঠিত ১৩ ডিসেম্বর থেকে ২০ ডিসেম্বর পর্যন্ত সপ্তাহব্যাপী ঝাড়গ্রাম বইমেলা শুরু হয়েছে।

পুলকায় গণেশ কল্যাণের অর্থনাশ মদ্যে

নিম্ন প্রতিবেদন: পুলকায় গণেশ কল্যাণের অর্থনাশ মদ্যে: পুলকায় গণেশ কল্যাণের অর্থনাশ মদ্যে: পুলকায় গণেশ কল্যাণের অর্থনাশ মদ্যে

বিজ্ঞপ্তি: রজত জয়ন্তী বর্ষে সমতট নাট্যমেলা. বিজ্ঞপ্তি: রজত জয়ন্তী বর্ষে সমতট নাট্যমেলা. বিজ্ঞপ্তি: রজত জয়ন্তী বর্ষে সমতট নাট্যমেলা

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Bandhan AMC Limited (Formerly known as IDFC Asset Management Company Limited)
CIN: L65091MH1999PL123191
Regd. Office Address: 4th Floor, Tower 1C, One World Center, Serpong Bayur Mang, Probabekas (W),
Mandiri - 400 613, Phone: +91 22 6628 9999, Email: invest@bandhanamc.com
Website: www.bandhanamc.com



Notice-cum-Addendum no. 74 of 2024 (Contd.)

Change in the Name and other features including fundamental attributes of Bandhan All Seasons Bond Fund of Bandhan AMC Limited (formerly IDFC Asset Management Company Limited) (Contd.)

Table with 2 columns: Existing Scheme Features and Proposed Scheme Features. It details changes in the fund's name, investment strategy, and risk factors.

Unrelated to Fundamental Attribute Change (FAC)

All other features of the Scheme except those mentioned above and changes as per any regulatory provisions, will remain unchanged.

The above proposed change in fundamental attributes of the specified scheme as per Regulation 18(15A) and 25(26) of the SEBI (Mutual Funds) Regulations, 1996.

In line with regulatory requirement, for scheme where a change in fundamental attributes is being proposed, we are offering an exit window ("Exit Option Period") to the Unit holders of 32 days from December 27, 2024 to January 27, 2025 (both days inclusive) ("Exit Option Period").

Unit holders who have pledged / encumbered their units will not have the option to exit unless they submit a letter of release of their pledges / encumbrances prior to submitting their redemption / switch requests.

It may be noted that the offer to exit is purely optional and not compulsory. If the Unit holder has no objection to the aforesaid change, no action is required to be taken and it would be deemed that such Unit holder has consented to the aforesaid change.

Please note that unit holders who do not opt for redemption or switch during the Exit Option Period, shall be deemed to have consented to the changes specified herein above and shall continue to hold units in the Scheme of Bandhan Mutual Fund.

The unit holders of the Scheme are also being individually informed about the aforementioned details in proposed scheme features through a separate written communication. In case the unit holder has not received the written communication, investor can contact our customer care / investor service centre on our website at www.bandhanmutualfund.com.

This Notice-cum-Addendum forms an integral part of the SID and KIM of the Scheme from time to time. All the other terms and conditions of the SID and KIM, read with the addenda issued from time to time will remain unchanged.

For Bandhan AMC Limited (Formerly IDFC Asset Management Company Limited) (Investment Manager in Bandhan Mutual Fund) (formerly IDFC Mutual Fund)
Sd/-
Authorized Signatory

Place: Mumbai
Date: 1 December 20, 2024

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

IMPORTANT notice regarding the acquisition of shares in the Indian Express Group.

NATIONAL FERTILIZERS LIMITED e-PROCUREMENT NOTICE. Ref No: NFM/KITG-DiAgro Chem/C&F/03/2024. Date: 21.12.2024.

GRAPHITE INDIA LIMITED Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of said Equity Shares have applied to the Company to issue duplicate Share Certificates.

FORM A PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF SULOJAY REALTY PRIVATE LIMITED. Includes relevant particulars and a list of shareholders.

ONLINE GOLD AUCTION SALE NOTICE. Wherein the authorized officer of CANARA BANK, ANDUL BRANCH issued Sale notice(s) calling upon the bidders to clear the dues in gold loan available by them.

UCO BANK Empanelment of Detective Agent(s)/Agency(ies). Applications from eligible individuals / Institutional Agencies ALPI Companies etc. for empanelment of Detective Agent(s)/Agency(ies) are invited at UCO Bank, Zonal Office, Salt Lake.

Central Bank of India POSSESSION NOTICE. In exercise of powers conferred under Section 3(7) & 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

INDIAN BANK E-auction sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

UCO BANK ZONAL OFFICE: HOOGHLY Rule 8(1) Possession Notice (Non Immovable Property). Wherein the undersigned being the authorized officer of the UCO Bank under the securitization and reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

POOMPUHAR SHIPPING CORPORATION LIMITED GLOBAL E-TENDER INVITING NOTICE. NOTICE INVITING E-TENDER FOR LONG TERM TIME CHARTERING OF ONE SELF-TRIMMING PANAMAX / KAMSARMAK GEARLESS (OR WITH GEARS CONSIDERED AS GEARLESS) VESSEL.

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Handwritten signature and stamp of K. HANISH AGARWAL, General Manager (PS).